

IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Vacation Sessions Judge, Dindigul.**

Thursday, the 27th day of May 2021

CV CrI.M.P. No.25/2021

Abibullah, 40/2021
S/o. Akbar : Petitioner/ Accused

/vs/

State through
Inspector of Police, Dindigul Taluk PS., : Respondent/Complainant
Cr. No. 593/2021

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.P.Ramachandran, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed u/s. 439 Cr.P.C. petitioner/accused prays to enlarge him on bail for the offences punishable U/S. 294(b), 506(ii), 307 IPC in Cr. No.593/2021 of respondent police. The occurrence took place on 21.5.2021 and he was remanded on 22.05.2021.

The learned counsel for the petitioner/accused stated that there is no nexus between the petitioner and the alleged occurrence, that he has been falsely implicated in this case, that he has not involved in this case, that there existed enmity between the petitioner and the brother of the defacto complainant, that there is no previous case against the petitioner, that the petitioner is affected by Corona disease, now he is taking treatment in Dindigul Government Hospital, that the petitioner belongs to respectable family, that the petitioner is ready to abide any condition imposed by this Hon'ble Court, that since the petitioner has permanent abode and there no chance for absconding, that he was remanded on 22.5.2021 and is in judicial custody for the past 6 days and he prays for bail.

The learned Public Prosecutor for the State raised serious objection for bail by stating that due to previous enmity, on 21.05.2021 at about 01.30 p.m., the accused abused the brother of the defacto complainant and with intent to cause death he stabbed him with knife on his right and left side of the stomach repeatedly and also caused stabbed on his hands, hence the case.

.2.

Online submission of either side heard. Records perused. The case was registered against the accused U/S. 294(b), 506(ii), 307 IPC. It was alleged that the petitioner/accused is suffering from Novel Corona Virus and he is under treatment in Dindigul Government Head Quarters Hospital. Therefore, it is not safe to enlarge the petitioner/accused on bail. Hence, considering the facts and circumstances of the case, this court not inclines to grant bail to the petitioner/accused. Hence, the petition is dismissed.

Pronounced by me, this the 27th day of May 2021.

Sd/- M.K.Jamuna
Vacation Sessions Judge,
Dindigul

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,
" <https://districts.ecourts.gov.in/case status/case number>"

Copy to

The Judicial Magistrate No.I, Dindigul

The Public Prosecutor, Dindigul.

The Inspector of Police, Dindigul Taluk PS.,

Thiru.P.Ramachandran, Advocate
for the petitioner.

To ensure social distancing, they are requested to download the order from the official web site link.